

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.154/2001

Monday, this the 23rd day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

V.Viswambharan Nair,
TGT(Maths),
Kendriya Vidyalaya-II,
Kochi. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Union of India represented by
the Secretary to Government of India,
Ministry of Human Resources and Developments,
New Delhi-110 001.
2. Commissioner,
Kendriya Vidyalaya Sangathan,
New Delhi-110 001.
3. Education Officer,
Kendriya Vidyalaya Sangathan,
New Delhi-110 001.
4. The Principal,
Kendriya Vidyalaya-II,
Kochi-682 001.
5. Smt.Kunjunjamma Mathew,
TGT Maths,
KV Vehicle Factory,
Jabalpur. - Respondents

By Advocate Mr KV Sachidanandan(for R-1)

By Advocate Mr Thottathil B Radhakrishnan(for R.2 to 4)

The application having been heard on 23.4.2001, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The challenge in this application is basically against the order by which the applicant was transferred from Kendriya Vidyalaya.No.II, Kochi to Kendriya Vidyalaya, Jabalpur. This is the second round of litigation.

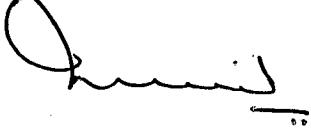
2. Now that the academic session has already come to a close, learned counsel for the respondents 2 to 4 states that the request of the Teachers, including the applicant, regarding postings to their convenient stations would be considered and orders issued accordingly, as applications had already been invited from Teachers for posting during the academic year 2001-2002.

3. Taking note of this statement by the learned counsel for the respondents 2 to 4, the learned counsel for the applicant states that the application may be disposed of with appropriate directions to the respondents to consider the representation A-8 submitted by the applicant before deciding the posting of the applicant during the next academic year. The learned counsel for the respondents 2 to 4 has no objection in disposing of the application accordingly.

4. In the result, in the light of the statement made by the learned counsel on either side, the application is disposed of directing the second respondents to consider the

representation A-8 submitted by the applicant regarding his posting during the academic year 2001-2002 and to give him an appropriate reply. We also direct that till the representation A-8 is disposed of, the applicant shall not be disturbed from his present place of posting. No costs.

Dated, the 23rd April, 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

trs

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

A-8: True copy of the transfer application with forwarding letter applied by the applicant dated 7.2.2001.